

**FORM A
PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
M/S SLR TECHINFRA PRIVATE LIMITED**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/S. SLR TECHINFRA PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	17th July 2001
3.	Authority under which Corporate Debtor is incorporated	Companies Act, 1956, Registrar of Companies, NCT of Delhi & Haryana, New Delhi
4.	Corporate Identity Number of the Corporate Debtor	U70102DL2001PTC111691
5.	Address of the Registered office and Principal Office, if any, of Corporate	308, Tower-V4, Plot No. 14 Community Centre, Karkardooma, East Delhi, Delhi-110092
6.	Insolvency commencement date in respect of Corporate Debtor	16th April 2024
7.	Estimated date of closure of insolvency resolution process	13th October 2024
8.	Name and the registration number of the insolvency professional acting as Interim Resolution Professional	Amit Agrawal Reg No.- IBBI/IPA-02/IP-N00185/2017-18/10456
9.	Address and email of the interim resolution professional, as registered with the Board	H-63, Vijay Chowk, Laxmi Nagar, Delhi -110092 Email Id : amitagcs@gmail.com
10.	Address and email to be used for correspondence with the interim resolution professional	H-63, Vijay Chowk, Laxmi Nagar, Delhi-110092 Email Id : slrtechinfra.amitagcs@gmail.com
11.	Last date for submission of claims	30th April 2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable at present
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable at present
14.	(a) Relevant Forms and (b) Details of authorized representatives are	a) Web link : https://ibbi.gov.in/home/downloads Physical Address : Same as mentioned available at : above in point 10 b) Not applicable:

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench (Court-IV), New Delhi has ordered the commencement of a corporate insolvency resolution process of the **M/s. SLR Techinfra Private Limited on 16th April 2024**

The creditors of **M/s. SLR Techinfra Private Limited**, are hereby called upon to submit their claims with proof on or before **30th April 2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Real Estate Allottees] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Date : 18/04/2024

Place: Delhi

Amit Agrawal

(Interim Resolution Professional)

Reg No.- IBBI/IPA-02/IP-N00185/2017-18/10456